

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.37086/2022

(Arising out of impugned final judgment and order dated 21-04-2022 in WP(PIL) No.374/2018 passed by the High Court for The State of Telangana at Hyderabad)

SRINIVAS KODALI

Petitioner(s)

VERSUS

THE ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

(With I.R. and IA No.189693/2022-CONDONATION OF DELAY IN FILING and IA No.189694/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 14-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Gautam Bhatia, Adv.  
Mr. Prasanna S., Adv.  
Mr. N. Sai Vinod, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Issue notice on the application for condonation of delay in filing the petition and on the Special Leave Petition, returnable in six weeks.

(CHETAN KUMAR)  
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)  
Assistant Registrar